

ITEM NO.25

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10481/2022

(Arising out of impugned final judgment and order dated 16-11-2021 in CRA No. 177/1998 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

SITA RAM

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 144171/2022 - EXEMPTION FROM FILING O.T.)

Date : 11-11-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Uday Prakash Yadav, Adv.
Samindra Tripathi, Adv.
Mr. Vipul Shukla, Adv.
Mr. Raghvendra Shukla, Adv.
Mr. Ramjee Pandey, AOR

For Respondent(s) Mr. Sunil Kumar Singh, Adv.
Ms. Mukti Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the petitioner(s) seeking adjournment for filing some documents, list after two weeks.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)